

know what action do the Government like to take against the Sarva Seva Sangh for not spending the money for those areas in the stipulated time?

Shrimati Alva: It has been decided by the Orissa State that the purpose of the Sarva Seva Sangh is to assist the State agency, but the Sarva Seva Sangh will not have any control over the expenditure. That is the action taken.

Shri Mahanty: Is it a fact that on account of the controversy between the Chief Minister of Orissa and the Sarva Seva Sangh regarding the starvation deaths in Koraput district this money has not been passed on to them?

Shrimati Alva: This question does not arise out of the main question.

Shri Mahanty: Would the hon. Minister kindly enquire into it? Here is a matter where money is sanctioned but the Orissa Government did not pass it on to the Sarva Seva Sangh. Is it on account of that controversy and, if so, will the Government enquire?

Shrimati Alva: It is not on account of that controversy. The Sarva Seva Sangh has not submitted any accounts since 1955 for the amounts that were sanctioned and given to them. That is the reason.

Shri Surendranath Dwivedy: May I know whether it is a fact that the Government of Orissa has written to the Government of India for reducing the grant or aid given to the Sarva Seva Sangh?

Shrimati Alva: The Orissa State has written to us. The Orissa State also has asked for grant of Rs. 10 lakhs. There is the Narayanpatna scheme—and they have asked for an additional allocation of Rs. 2,20,000 for this new scheme.

हिमाचल प्रदेश का मन्दिर

*६०२. श्री पद्म देव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) चाम्बा (हिमाचल प्रदेश) में श्री लक्ष्मी नारायण मन्दिर में भ्रग लगने का क्या कारण था; और

(ख) सरकार को तथा मन्दिर को कितनी क्षति हुई ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री दातार) : (क) तथा (ख). अनुमान है कि इमारतों को एक लाख रुपये का नुकसान हुआ है लेकिन कुल कितना नुकसान हुआ अथवा भ्रग लगने का क्या कारण था, इसका अब तक ठीक-ठीक पता नहीं लग सका है। इसके लिये प्रदालती जांच हो रही है और उसके परिणामों की प्रतीक्षा की जा रही है।

श्री पद्म देव : चूंकि यह मंदिर आर्कैयो-लोजिकल डिपार्टमेंट के मातहत है और भ्रग लगने से यह मंदिर बहुत ज्यादा खराब हो गया था, क्या सरकार ने इसकी मरम्मत के लिये कोई प्रबन्ध किया है ?

Shri Datar: I am not aware that it is under the Archaeological Department. It is an ancient temple. There was great loss and Government are making enquiries.

श्री रघुनाथ सिंह : इस मंदिर को भ्रग लगे काफी समय हो गया है। मैं जानना चाहता हूं कि प्रती और कितना समय इस भ्रग लगने की घटना को इन्वॉयरी करने में सर्फ होगा ?

Shri Datar: The fire took place on 30th December, 1957. A judicial enquiry has been ordered and the work is going on.

Children of Defence Personnel

*903. **Shri Daljit Singh:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that Defence Personnel are experiencing

difficulty in educating their children due to transfers to various parts of the country which have different media of instructions; and

(b) if so, the steps Government propose to take in the matter?

The Deputy Minister of Defence (Sardar Majithia): (a) The use of the regional languages as media of instruction in many States has caused difficulties to Defence Personnel in educating their children, as such Personnel are liable to transfer to various parts of the country. This difficulty is more in the case of secondary than primary education, and is felt more by Service officers rather than by Other Ranks.

(b) Certain special facilities have been provided for the education of the children of Defence Services Personnel as indicated in a Statement laid on the Table of the Rajya Sabha in reply to starred Question No. 600 answered on 11th September 1957. At the King George's Schools referred to in that Statement, children of Defence Services Personnel are charged concessional fees and are also eligible for scholarships. Certain further proposals, such as a Contributory Fund Scheme for giving grants-in-aid for the education of Service officers' children are under the active consideration of Government.

Shri Daljit Singh: May I know whether any medium of instruction has been fixed for these children?

The Minister of Defence (Shri Krishna Menon): The children of the armed service personnel get the same facilities as the other children in those localities. The medium of instruction, whatever it is, is fixed by the State. In the case of certain schools, certain facilities are asked for, and they are given. Of course, the armed service personnel will get all those facilities enjoyed by others.

Shri Joachim Alva: Is the Defence Ministry taking up with the State Governments the matter in regard to the facilities, of language mainly, for

the children of defence personnel? In some cases they are not able to get a teacher. Is the Minister able to provide, through the State Governments, these facilities? Above all, in some schools they bang the door even against the children of defence personnel.

Mr. Speaker: What is the question?

Shri Joachim Alva: Firstly, the children of defence personnel experience great difficulty in getting admission in other schools, that is, other than the half a dozen schools listed in the statement given to the House. Secondly, there have been difficulties in regard to language, other than the language which the States provide for the children in their State. I want to know whether the Defence Ministry has taken it up with the Education Department of the State Governments for giving these facilities to these children.

Mr. Speaker: The hon. Member has set out two difficulties and wants to know what the Government is doing in the matter.

Shri Krishna Menon: The education of children is part of the amenities provided to the defence forces. It is not part of the terms and conditions of service of the soldier. Naturally, the Defence Ministry and the Armed Forces officers would do the best they can under the circumstances. There are certain schools where certain exceptional arrangements are made in co-operation with the State authorities. All these cases have been dealt with on their merits.

श्री भक्त दर्शन : रक्षा मंत्रालय की ओर से कुछ किंग ज्यॉर्जिस स्कूल चलते हैं। भारत के विभिन्न भागों से विद्यार्थी यहां आते हैं। मैं जानना चाहता हूं कि क्या वहां सभी भाषाओं की शिक्षा देने की व्यवस्था की गई है ?

Sardar Majithia: So far as KG schools are concerned, the medium of instruction at the moment is English, because they are on the public school lines. But, Hindi is also there as a

subject. It is visualized that Hindi will replace English in due course of time.

Dr. Sushila Nayar: In view of the fact that not only the Defence Services but many other All India Services are scattered all over India and their children face the same difficulty, is there any proposal on behalf of the Government of India to have at least a few schools in all those States with Hindi medium or any other medium which may be considered suitable to cater for the children of the All India Services?

The Prime Minister and Minister of External Affairs and Finance (Shri Jawaharlal Nehru): If we are to cater for all those special cases, the persons most affected are children of officers and others in the Foreign Service, whom we have to provide in other countries. So, it is a very special case. The defence personnel are specially concerned, because of their relatively frequent transfers from place to place and consequent two establishments. The higher civilian personnel are also concerned, though not to that extent. We are dealing with the defence personnel, so far as we can. In regard to civilian personnel, I do not think the difficulty arises to such an extent.

श्री बजरज सिंह : मैं जानना चाहता हूँ कि क्या "किंग ज्योजिस स्कूल" के नाम को बदलने का प्रस्ताव भी सरकार के विचाराधीन है ?

अध्यक्ष महोदय : यह प्रश्न प्रश्न है ।

Shri Braj Raj Singh: Shall I repeat the question?

Mr. Speaker: I have understood it correctly. I said that it is a different matter altogether. It does not arise out of this question.

Inter-State Boundary Disputes

*904. **Sardar Iqbal Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that some State Governments have requested

Central Government for the settlement of their boundaries;

(b) if so, the names of such States;

(c) the important boundary disputes which these States have referred; and

(d) the action taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). The Bombay Government have made some proposals for territorial readjustment between the States of Bombay and Mysore.

(d) The proposals were forwarded to the Government of the Mysore State and the Chief Ministers of the two States have had an informal discussion about them.

Sardar Iqbal Singh: May I know whether any procedure has been laid down by the Government of India in case of a dispute between the two Governments to refer these matters to some High Court Judge or some other authority?

Shri Datar: There is no question of any procedure. Whenever there are such proposals, they are discussed first informally by the Chief Ministers among themselves, and then further results might follow.

Shri Mahanty: In view of the reply given by the Minister of State for Home Affairs the other day in this House that the Orissa Legislative Assembly has unanimously passed a resolution, which has been forwarded through the State Government, requesting the Government of India to adjudicate the boundary dispute between Bihar and Orissa, may I know why this has not been mentioned in this reply? Why only Bombay has been referred?

Shri Datar: That question has been answered fully.

Shri Mahanty: No, Sir. I venture to submit this reply is misleading. In reply to the question, he only refers to Bombay and Mysore. Why? The